



Central Electricity Regulatory Commission

4th Floor, Chandernagore Building, 36 Janpath, New Delhi-110001

Phone : 23353503, FAX: 23753923

Petition No. 229/TL/2023

Dated: 27.9.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 (the Act) has been made by NRSS XXIX Transmission Limited, Windsor, 1st Floor, Unit No. 101, Kalina, Santacruz East-400 098, Mumbai, Maharashtra for the grant of a separate transmission licence for the implementation of "Augmentation of transformation capacity at Amargarh (GIS) S/s by 1x315 MVA, 400/220 kV ICT (3rd)" on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the "transmission scheme"). The scope of the project for which a transmission licence has been sought is as under:

S. No.	Scope of Transmission Scheme	Capacity/km	Implementation timeframe
1.	Augmentation of transformation capacity at Amargarh (GIS) S/s by 1x315MVA 400/220 kV ICT (3rd) (three single phase units of 105MVA) along with associated transformer bays* *along with GIB (220kV & 245 1-ph indoor and outdoor GIB).	<ul style="list-style-type: none"> • 315 MVA, 400/220 kV ICT- 1 no. (three nos. single phase units of 105 MVA). • 400 kV ICT bay (GIS)- 1no. + 1no. additional bay for diameter completion (refer note 2). • 220 kV ICT bay (GIS)- 1no. 	21 months from the issue of OM by CTUIL
Total Estimated Cost			Rs. 82.04 crore

2. The Central Transmission Utility of India Limited vide its Office Memorandum dated 21.4.2023 had approved the implementation of transmission scheme on RTM mode along with identifying the implementing agency.
3. The Central Transmission Utility of India Limited vide its letter dated 8.8.2023 has recommended for the grant of a separate transmission licence to the NRSS XXIX Transmission Limited for executing the transmission line through RTM route as mentioned in para-1 above.
4. Based on the material available on record, the Commission has, vide order dated 23.9.2023 in Petition No. 229/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission scheme as noted in para 1 above.
5. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission Licence to NRSS XXIX Transmission Limited before the Commission can be accessed at the website www.indigrid.co.in or inspected by any person in the Commission's office by following the laid down procedure.
6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **12.10.2023** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
7. The application shall be taken up for the further hearing by the Commission on **18.10.2023**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary